

GOVERNMENT OF INDIA
MINISTRY OF AGRICULTURE AND FARMERS WELFARE
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

LOK SABHA
UNSTARRED QUESTION NO. 2379
TO BE ANSWERED ON THE 2ND JANUARY, 2018

SUPPLY OF FAKE AND POOR QUALITY SEEDS

2379. SHRI S.P. MUDDAHANUME GOWDA:
SHRI B.V. NAIK:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री
be pleased to state:

- (a) whether it is a fact that the Union Government has received complaints regarding supply of fake and poor quality seeds to farmers;
- (b) if so, the details thereof during the last three years;
- (c) the corrective steps taken by the Government to address the issue;
- (d) whether the Government has taken any steps to provide relief to farmers affected by such fake seeds; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) & (b): No Madam, there is no specific complaint received from State Governments regarding supply of fake and poor quality seeds. However, few cases of supply of fake and poor quality seeds as reported by states and compensation paid is annexed.

(c) to (e): To ensure the supply of quality seeds among farmers Government of India has enacted Seeds Act, 1966, Seed Rules 1968, Seeds (Control) Order, 1983 and Environmental (Protection) Act 1986 under which state Governments are empowered to appoint Seeds Inspectors, establish Seed Testing Laboratories and take corrective steps like issue of warning, show cause notice, stop sale order and trail in court etc.

Details of complaints regarding supply of poor quality of seeds, action taken and compensation paid to the farmers.

Sl. No.	Name of State	Detail of Complaints	Action Taken and Compensation Paid
2016-17			
1.	Andhra Pradesh	State Government has received 10 complaints on Poor Quality of Seeds	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
2.	Rajasthan	No complaint has been received regarding supply of fake /poor seeds to farmers in Rajasthan but during routine withdrawal only 118 samples were found substandard out of 4687 samples drawn.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
3.	Bihar	No complaint has been received regarding supply of fake /poor seeds to farmers in Bihar but during routine withdrawal only 96 samples were found substandard out of 21460 samples drawn including 2017-18.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken. In one case compensation relief had provided to farmers by concern seed company.
4.	Madhya Pradesh	During routine withdrawal only 447 samples were found substandard out of 6040 samples drawn.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
5.	Uttar Pradesh	During routine Seed Law Enforcement 248 seed samples found substandard.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/cancellation of license were taken.
6.	Telangana	State Government has drawn 2463 cotton samples and 4460 other samples out of which 189 samples in cotton and 48 in other crops were found substandard.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/cancellation of license and filing court cases for prosecution were taken. An amount of Rs. 2.4 crore compensation amount has been paid by the private companies to 3671 farmers in Telangana due to supply of poor quality Chilly seed during 2016-17.

2015-16			
1.	Andhra Pradesh	State Government has received 05 complaints on Poor Quality of Seeds	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
2.	Maharashtra	State Government has reported 69 complaints in cotton, 51 complaints in banana, 19 complaints in vegetable and other seeds and 1 complaint in soybean.	Action as per the law including filing police, court cases, stop sales, suspension and cancellation of licenses, issuance of stop sale order, seizure of stocks were taken. Besides, Seed Law Enforcement wing has also been strengthened.
3.	Uttar Pradesh	During routine Seed Law Enforcement 298 seed samples found substandard.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/cancellation of license were taken.
4.	Madhya Pradesh	During routine withdrawal only 343 samples were found substandard out of 5285 samples drawn.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
5.	Telangana	State Government has drawn 7957 samples and 126 cases found substandard.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
6.	Rajasthan	No complaint has been received regarding supply of fake /poor seeds to farmers in Rajasthan but during routine withdrawal only 95 samples were found substandard out of 3404 samples drawn.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
2014-15			
1.	Andhra Pradesh	State Government has received 07 complaints on Poor Quality of Seeds	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
2.	Rajasthan	Nil, but out of total 5166 samples drawn, 314 samples were found to be sub-standard.	Action as per the law including issue show cause notice, stopping of sale, seizure, suspension/cancellation of license, and filing court cases for prosecution were taken.

3.	Telangana	State Government has reported that during inspection and 7340 seed analysis out of which 165 seed samples were found sub-standard.	Action as per the law including issue show cause notice, stopping of sale, seizure, suspension/cancellation of license and filing court cases for prosecution were taken.
4.	Maharashtra and Madhya Pradesh	One case about sale of sub-standard seeds with the tag of Beej Pramanikaran Sanstha of Madhya Pradesh in Akola, Maharashtra.	Government of Madhya Pradesh had immediately suspended concerned officials and also suspended license of seed producing company involved in the matter.
5.	Uttar Pradesh	During routine Seed Law Enforcement 103 seed samples found substandard.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/cancellation of license and filing court cases for prosecution were taken.
6.	Madhya Pradesh	During routine withdrawal only 1020 samples were found substandard out of 5438 samples drawn and 10 court cases were filed.	Action as per the law including issuance of show cause notice, stop sales, seizure, suspension/ cancellation of license and filing court cases for prosecution were taken.
